

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**192 of 2007**

**IN THE MATTER OF:**

H.B Stock Holdings Ltd.

.... Applicant/petitioner

v.

M/s. DCM Shriram Industries Ltd. & Ors. ....

Respondent

**Under Section 397/398.**

**Order delivered on 09.04.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS**

For the petitioner

: Mr. Nimanniyu Sharma, Adv.

For the respondent

: Mr. Ramesh Singh &  
A.T Patra, Ravi Chandra Hegde,  
Advs. for R1.  
Ms. Veronica Mohan &  
Mr. Aranya Mouliek, Advs. for R5.  
Mr. Nipun Malhotra, Adv. for R16.  
Mr. A.T Patra, Ravi Chandra Hegde &  
Krishan Kumar, Advs. for R2.  
Mr. Krishan Kumar & Ms. Srujana Suman  
Mund, Advs. For R2,4 & 11-15.

**ORDER**

This is an application filed under Section 7 of NCLT Rules, 2016 for substitution and bringing on record the name of the Applicant No. 2 in place of Applicant No.1. The basis of the application is the order dated 22.12.2017 passed by the Chandigarh Bench of NCLT by accepting the scheme of arrangements/demerger. As a sequel of the aforesaid order the present application has been filed.



The pleadings are complete.

We have heard the learned counsel for the parties and are of the view that as a necessary consequence order passed by the Chandigarh Bench of NCLT on 22.12.2017, the present application has been filed. The application deserved to be allowed. Accordingly, we accept the prayer made in the application and order substitution of applicant No. 2 in place of applicant No. 1 in CP 192/2016.

Amended memo filed by the applicant is taken on record.

List for arguments on 15.05.2018.

— sd / —

**(M.M.KUMAR)**  
**PRESIDENT**

— sd / —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**